

GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

LOK SABHA
UNSTARRED QUESTION NO. 4255
TO BE ANSWERED ON 07/01/2019

REGULATION OF FUNCTIONS OF MSMES

4255. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the steps taken/being taken by the Government for creating/providing conducive conditions for the development and promotion of Micro, Small and Medium Enterprises (MSMEs) with regard to doing ease of business in the country and the extent of success achieved therefrom so far;
- (b) whether the Government has enacted any model legislation for regulating the functions of the MSMEs and if so, the details thereof;
- (c) whether all the States are following the said legislation;
- (d) if so, the details thereof; and
- (e) if not, the steps taken/being taken by the Government in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE)
FOR MICRO, SMALL AND MEDIUM ENTERPRISES
(SHRI GIRIRAJ SINGH)

(a): In order to promote the Ease of Doing Business, the Ministry of Micro, Small and Medium Enterprises (MSME) has introduced online filing of Udyog Aadhaar Memorandum (UAM). Ministry has also taken the following steps. :

- (i) MSME SAMADHAAN Portal- for empowering micro and small entrepreneurs across the country to directly register their cases relating to delayed payments.
- (ii) MSME SAMBANDH Portal- to help in Monitoring the Implementation of Public Procurement Policy for micro and small enterprises.
- (iii) MSME SAMPARK Portal – A digital platform wherein jobseekers (passed out trainees/students of MSME Technology Centres) and recruiters get connected.
- (iv) Digital Payments- to pass on the benefits of the schemes of Ministry of MSME through digital payment gateway.

(b) to (d): The Micro, Small and Medium Enterprise Development (MSMED) Act, 2006 has been already enacted. This Act is applicable to all the States and Union Territories of India.

(e): Does not arise.
